

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4594**

**TO BE ANSWERED ON THE 28<sup>TH</sup> MARCH, 2023/ CHAITRA 7, 1945 (SAKA)**

**RELIEF TO CITIZENS BY NDRF**

**†4594. SHRI OMPRAKASH BHUPALSINH ALIAS PAWAN RAJENIMBALKAR:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether various decisions are being implemented by National Disaster Response Force (NDRF) to provide relief to citizens in case of heavy rains, floods and earthquakes in the country;**

**(b) if so, the details of amount of assistance being provided to farmers affected by heavy rains at present;**

**(c) whether the Government does not provide any assistance to landless labourers in case of death of their cattle due to action taken by the NDRF; and**

**(d) if so, the policy adopted by the Government as per the norms of NDRF to increase the amount of compensation given to victim farmers and to provide compensation for loss of cattle of landless labourers?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (d): As per the National policy on Disaster Management, the primary responsibility for disaster management, including disbursement of relief to the affected people on the ground level, rests with the State Governments. The State Governments undertake relief measures in the event of natural disaster from the State Disaster Response Fund (SDRF), already placed at their disposal, in**

**accordance with approved items and norms of the Government of India. Additional financial assistance is provided from the National Disaster Response Fund (NDRF) as per the laid down procedure, which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT).**

**The Government has revised the items & norms of expenditure under SDRF/ NDRF, which is available on the Ministry of Home Affairs website at <https://ndmindia.mha.gov.in> .**

**Under these norms, relief assistance in the form of agriculture input subsidy is paid by the State Government concerned to the affected farmers if their crop loss is 33% and above. Further, under the norms, assistance is admissible for the loss of cattle owned by landless labourer, from SDRF/ NDRF.**

**National Disaster Response Force has been constituted under section 44(1) of Disaster Management Act, 2005, for the purpose of specialised response to a threatening disaster situation or disaster. However, on the request, National Disaster Response Force assists the State Governments in distribution of relief items to the affected people.**